

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Appeal(s) Involved:

C/20169/2015-DB

[Arising out of Order-in-Original No. COC-CUSTOM-000-COM-
29-14-15 dated 27/10/2014 passed by the Commissioner of
Customs, Cochin]

Shri Karunakaran Kannan

S/o. Shri Seetharaman, Residing @
No. S 5A, 2nd Floor, Mahalaxmi, Flats
No. 26, Tankbund Road,
Nungampakkam
Chennai – 600 034

Appellant(s)

Versus

**Commissioner of Customs
Cochin**

Custom House
Cochin – 682 009
Kerala

Respondent(s)

Appearance:

None

Mrs. Kavitha Poduwal, Superintendent
(AR)

For the Appellant

For the Respondent

Date of Hearing: 06/07/2018

Date of Decision: 06/07/2018

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20930 / 2018

Per : S.S GARG

Heard the learned DR.

2. After hearing the learned DR and on perusal of record, we find that in this appeal, the appellant has failed to deposit mandatory pre-deposit as per Section 129E of the Customs Act which is required to be paid by him. Therefore, we dismiss the appeal for non-compliance of mandatory pre-deposit under Section 129E of the Customs Act, 1962.

(Order was pronounced and dictated
in Open Court on **06/07/2018**)

(P. ANJANI KUMAR)
TECHNICAL MEMBER

(S.S GARG)
JUDICIAL MEMBER

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